

ITEM NO.50

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).2828/2019
(Arising out of impugned final judgment and order dated 07-09-2018
in CRLA No.897/1983 passed by the High Court of Judicature at
Allahabad)

SHIV KUMAR & ANR.

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

(FOR I.R. and IA No.43305/2019-EXEMPTION FROM FILING O.T. and IA
No.43304/2019-CONDONATION OF DELAY IN REFILING)

Date : 26-04-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr.Danish Zubair Khan, AOR
Mr.Mohd. Asad Khan, Adv.

For Respondent(s)

Mr.Sanjay Kumar Tyagi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent is granted one
week's time to file vakalatnama on behalf of the State of
U.P.

List the matter after one week.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master